

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP(IB) No.263/Chd/Pb/2023

IN THE MATTER OF:

DD Oils India Pvt. Ltd.

...Petitioner

Vs.

Bhagwati Lacto Vegetarian Exports Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 03.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

:

Mr. Subhash Saini, PCS

For the Respondent/Corporate
Debtor

:

Ms. Sanya Thakur, Advocate

ORDER

Reply has been filed by learned counsel for the respondent vide Diary No. 03400/3 dated 30.04.2024. The same is taken on record. A date is requested by learned counsel for petitioner for filing the rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging copies with each other. Let the matter be listed for arguments on 21.08.2024.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja